

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

MONDAY ,THE TWENTY SECOND DAY OF JULY
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE SMT JUSTICE K. SUJANA

CRIMINAL PETITION NO: 970 OF 2024

Between:

1. Ravi Narsimha Reddy, S/o Late Satya Reddy, Aged 74 years, Occ. Retired Employee, R/o 4-8, Bandasomaram Village, Bhongir Mandal, Yadadri-Bhuvanagiri District.
2. Yellu Satyanarayana Reddy, S/o Y. Ram Malla Reddy, Aged about 47 years, Occ. Civil Engineer, R/o 1-7-23/4, JSN Colony, Street No. 8, Habsiguda, Hyderabad.

...PETITIONERS/ACCUSED NOS 1 & 2

AND

1. State of Telangana, Rep. By its Public Prosecutor, High Court at Hyderabad, Hyderabad.

....RESPONDENT.

2. Ravi Yakub Reddy, S/o Late R. Ram Reddy, Aged about 50 years, Occ. Private Employee, R/o Bandasomaram Village, Bhongir Mandal, Yadadri-Bhuvanagiri District Presently Plot No. 724, Saibaba Lane, Road No. 7, Budhanagar, Uppal, Medchal-Malkajgiri District -500039.

...RESPONDENT/DEFACTO COMPLAINANT

Petition under Section 482 of Cr.P.C praying that in the circumstances stated in the Memorandum of Grounds of Criminal Petition, the High Court may be pleased to Quash the FIR in Crime No. 430 of 2023 dated 26/12/2023 on the file of P.S. Bhongir (Rural) Police Station. Yadadri-Bhuvanagiri district against the petitioners Accused Nos. 1 and 2 .

I.A. NO: 2 OF 2024

Petition under Section 482 of Cr.P.C praying that in the circumstances stated in the Memorandum of Grounds of Criminal Petition, the High Court may be pleased to grant stay of all further proceedings including arrest of the petitioners A1 and A2 in Crime No. 430 of 2023 dated 26/12/2023 on the file of P.S. Bhongir (Rural) Police Station. Yadadri-Bhuvanaairi district pending disposal of the Criminal Petition .

This Petition coming on for hearing, upon perusing the Memorandum of Grounds of Criminal Petition and upon hearing the arguments of Sri G ARUN KUMAR ,Advocate for the Petitioner and the Public Prosecutor (TG/AP) on behalf of the Respondent No.1 and Sri B.Mohan, Advocate for the Respondent No. 2.

The Court made the following: ORDER

THE HONOURABLE SMT. JUSTICE K. SUJANA
CRIMINAL PETITION No.970 of 2024

ORDER:

The present Criminal Petition is filed seeking the Court to quash the proceedings that are pending against the petitioners in Crime No.430 of 2023 of Bhongir Rural Police Station, Yadadri Bhuvanagiri.

2. Learned Additional Public Prosecutor, on written instructions, submitted that charge sheet is laid and therefore, the Criminal Petition has become infructuous.

3. Recording the said submission, the Criminal Petition is dismissed as infructuous granting liberty to the petitioners to move a fresh petition in case the cause survives.

As a sequel, miscellaneous petitions pending, if any, shall stand closed.

Sd/- N. CHANDRA SEKHAR RAO
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

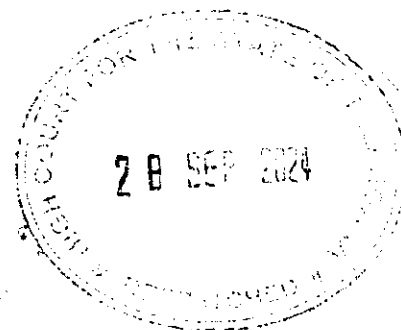
1. The Principal Judicial First class Magistrate at Bhongir.
2. The Station House Officer, P.S. Bhongir Rural, Bhongir.
3. One CC to SRI. G ARUN KUMAR Advocate [OPUC]
4. One CC to SRI. B. MOHAN, Advocate [OPUC]

5. Two CCs to the PUBLIC PROSECUTOR , High Court for the state of
Telangana, at Hyderabad. [OUT]
6. Two CD Copies

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HIGH COURT

DATED:22/07/2024



ORDER

CRLP.No.970 of 2024

DISMISSING THE CRIMINAL PETITION AS INFRUCTUOUS.

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